

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SWRIT PETITION (CIVIL) Diary No(s). 68730/2025

MEENAKSHI SHREE TIWARI

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(IA No. 96570/2026 - CONDONATION OF DELAY IN REFILEING / CURING THE DEFECTS)

Date : 16-04-2026 This matter was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE JOYMALYA BAGCHI
HON'BLE MR. JUSTICE VIPUL M. PANCHOLIFor Petitioner(s) :Mr. Krishna Dev Pandey, AOR
Mr. Ashok Pandey, Adv.
Mr. Satya Narayan, Adv.
Mr. Pradeep Shukla, Adv.
Mr. Alok Vajpayee, Adv.
Mr. Om Prakash Mishra, Adv.
Mr. Sanjay Kumar Mishra, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following

O R D E R

1. Delay condoned.
2. The petitioner has filed the instant Writ Petition under Article 32 of the Constitution, purportedly in public interest. She has questioned the legality of the Uttar Pradesh Excise Police 2025-2026 to the extent that it permits and promotes the manufacturing, packaging, sale, and distribution of intoxicated liquor in tetra pack/carton packaging.
3. On perusal of the excise policy, we do not find that there is any express permission to sell liquor in a tetra pack under that

excise policy. However, it seems that some administrative decision was taken by the State Government on 04.02.2025, permitting such small packaging of liquor. The said policy decision is not on record. It may, thus, not be expedient to express any opinion in relation thereto. However, since the petitioner has alleged that the availability of liquor in tetra packs or other small packaging will facilitate the inclusion of such liquor packaging inside the educational institutes and, thus, can have an adverse impact on young students of impressionable age, we dispose of this writ petition with liberty to the petitioner to submit a copy of the writ petition as a representation to the prescribed authority, who, in turn, may examine the issues raised by the petitioner.

4. Pending application(s), if any, shall stand closed.

(NITIN TALREJA)
ASTT. REGISTRAR-cum-PS

(PREETHI DILEEP KUMAR)
ASSISTANT REGISTRAR